

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.17/AM-19 dated 22.11.2018 actually held on 30.11.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. R. A. LAL, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3	Shri S.K.Mohapatra, DDG	DGFT
4	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No.17/AM-19 dated 22.11.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 17/84-ALC3/2018 **MEETING DATE** : 22.11.2018

1	Case No.: 1/17/84-ALC3/2018	Party Name: RISHI TECHTEX LIMITED	Meet No/Date:17/84-ALC3/2018 22.11.2018	Status: Approved
	HQ File :01/84/050/00294/AM19/	RLA File :03/95/040/00134/AM18/	Lic.No/Date:0310813641 29.05.2017	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization for inputs of Sl. No. 1 to 3 as applied for and Sl. No. 4 as per packing policy in export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

2	Case No.: 4/12/84-ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00180/AM19/	RLA File :02/24/040/00054/AM19/	Lic.No/Date:0210208569 16.07.2018	Defer Date: 03.01.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that no representative had appeared before NC on 30.11.2018 from the firm. Committee decided to give the firm last and final opportunity to appear before NC alongwith Sample and CAD for the examination the case. The case stands deferred for re-listing on 03.01.2019.			

3	Case No.: 4/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84-ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00297/AM19/	RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044462 30.08.2018	Defer Date: 03.01.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that the similar case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 03.01.2019.			

4	Case No.: 6/17/84-ALC3/2018	Party Name: SHANKAR	Meet No/Date:17/84-	Status:
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	PACKAGINGS LIMITED	ALC3/2018 22.11.2018	Deferred
HQ File :01/84/050/00299/AM19/	RLA File :34/24/040/00166/AM19/	Lic.No/Date:3410044467 31.08.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 03.01.2019.			

5	Case No.:5/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00298/AM19/	RLA File :34/24/040/00174/AM19/	Lic.No/Date:3410044471 04.09.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 03.01.2019.				

6	Case No.:2/17/84-ALC3/2018	Party Name: GOKUL POLYMERS PVT LTD	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/00261/AM19/	Lic.No/Date:0510407959 03.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 03.01.2019.				

7	Case No.:3/17/84-ALC3/2018	Party Name: WELCOME FOOTWEARS	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00296/AM19/	RLA File :05/24/040/00358/AM19/	Lic.No/Date:0510407976 04.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 03.01.2019.				

8	Case No.:8/17/84-ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00301/AM19/	RLA File :32/24/040/00036/AM19/	Lic.No/Date:3210078688 10.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to provide process flow chart, stagewise wastage and whether lycra used in the export product sourced indigenously. The case stands deferred for re-listing on 03.01.2019.				

9	Case No.:7/17/84-ALC3/2018	Party Name: PIONEER CALICOS PRODUCTS	Meet No/Date:17/84- ALC3/2018	Status: Approved
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	PRIVATE LIMITED	22.11.2018	
HQ File :01/84/050/00300/AM19/	RLA File :31/83/040/00109/AM19/	Lic.No/Date:3110067199 11.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

10	Case No.:10/17/84-ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00303/AM19/	RLA File :02/24/040/00102/AM19/	Lic.No/Date:0210208746 12.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith CAD, Sketch, Measurement Chart and sample of the product. The case stands deferred for re-listing on 03.01.2019.				

11	Case No.:20/17/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00313/AM19/	RLA File :04/24/040/00158/AM19/	Lic.No/Date:0410164782 15.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 03.01.2019.				

12	Case No.:9/17/84-ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00302/AM19/	RLA File :32/24/040/00038/AM19/	Lic.No/Date:3210078702 16.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to provide process flow chart, stagewise wastage and whether lycra used in the export product sourced indigenously. The case stands deferred for re-listing on 03.01.2019.				

13	Case No.:19/17/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
	HQ File :01/84/050/00312/AM19/	RLA File :04/24/040/00149/AM19/	Lic.No/Date:0410164788 16.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments. The case stands deferred for re-listing on 03.01.2019.				

14	Case No.:17/17/84-ALC3/2018	Party Name: CAMPARI EXPORTS PVT.LTD.	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved
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HQ File :01/84/050/00310/AM19/	RLA File :05/23/040/00313/AM19/	Lic.No/Date:0510408133 17.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:18/17/84-ALC3/2018	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved
15 HQ File :01/84/050/00311/AM19/	RLA File :05/23/040/00321/AM19/	Lic.No/Date:0510408128 17.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:14/17/84-ALC3/2018	Party Name: RICHA & CO	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved
16 HQ File :01/84/050/00307/AM19/	RLA File :05/24/040/00409/AM19/	Lic.No/Date:0510408155 18.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:15/17/84-ALC3/2018	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
17 HQ File :01/84/050/00308/AM19/	RLA File :05/24/040/00412/AM19/	Lic.No/Date:0510408159 18.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD alongwith sample of the product. The case stands deferred for re-listing on 03.01.2019.			

Case No.:13/17/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
18 HQ File :01/84/050/00306/AM19/	RLA File :05/24/040/00413/AM19/	Lic.No/Date:0510408166 22.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith sample of the export product. The case stands deferred for re-listing on 03.01.2019.			

Case No.:16/17/84-ALC3/2018	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
19 HQ File :01/84/050/00309/AM19/	RLA File :05/23/040/00314/AM19/	Lic.No/Date:0510408188 23.10.2018	Defer Date: 03.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear PH before NC alongwith sample and CAD of the export product.			

The case stands deferred for re-listing on 03.01.2019.

20	Case No.:12/17/84-ALC3/2018	Party Name: PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:17/84-ALC3/2018 22.11.2018	Status: Approved
	HQ File :01/84/050/00305/AM19/	RLA File :05/24/040/00384/AM19/	Lic.No/Date:0510408223 25.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

21	Case No.:11/17/84-ALC3/2018	Party Name: PINNACLE CLOTHING CO	Meet No/Date:17/84-ALC3/2018 22.11.2018	Status: Approved
	HQ File :01/84/050/00304/AM19/	RLA File :05/24/040/00423/AM19/	Lic.No/Date:0510408255 26.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.17/84 AM-19 dated 22.11.2018 actually held on 30.11.2018

22.

Case No.246	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00019/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Trouser made of 55% Linen 45% Cotton Dyed Woven Fabric GSM 150 (Tolerance + or - 10%) (Style No. 130P093) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 19.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

23.

Case No.247	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00020/AM19/DES-V
Prior fixation of adhoc norms for export of Girls Top of 100% Cotton Yarn Dyed Woven Fabric GSM 106(+/-10%) Style No. L4642 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 22.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output	



norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

24.

Case No.248	M/s. Global Mode And Accessories Pvt. Ltd.
NC Meeting No.17/AM19 dated 22.11.2018	Pt. F.No. 01/84/050/00040/AM19/DES-V
RA F.No. 05/23/040/00517/AM18	Adv. Authorisation No. 0510406020 dated 28.03.2018
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 09.08.2018 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC on 19.07.2018. Committee decided to ask the firm to appear for PH before NC to explain their case. The case stands deferred for re-listing on 03.01.2019.	

25.

Case No.249	M/s. Orient Craft Ltd.
NC Meeting No.17/AM19 dated 22.11.2018	F.No. 01/84/162/00125/AM19
RA F.No. 05/27/039/00030/AM15	Annual Adv. Authorisation No. 0510393430 dated 02.03.2015
Fixation of adhoc norms for the following export products under para 4.24A(v) of HBP 2009-10 :	
Description of item	Style Name
Bed Cover (Quilt) & Sham (Quilted) made out of Front & Pipen: 100% Silk GSM 43 (+/-10%), Filling: 100% Cotton Woven Fabric Flannel, GSM 104 (+ 10%) Back : 100% Cotton (Indigenous Fabric)	Gatsby Bed Cover (Quilt) 290 X240 cm Gatsby Bed Cover (Quilt) 260 X240 cm Gatsby Sham (Quilted) 65 X 65 cm Gatsby Sham (Quilted) 54 X 70 cm
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 30.11.2018 and explained their case. Accordingly, Committee decided to ratify the norms for the above Annual advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

26.

Case No.250	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00021/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM285 (Tolerance +/-10%), Style No. 103652 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20. Style No.	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 26.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further	

necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

27.

Case No.251	M/s. Radnik Exports
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00022/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Skirt mfd of 100% Linen Woven Yarn Dyed Fabric GSM 170 +/- 10% (Style L1 LUDLOW LINEN under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
Decision: M/s Radnik Exports vide their letter dated 26.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

28.

Case No.252	M/s. Radnik Exports
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00023/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Top Mfd of 99% Cotton 1% Metallic Fibre Woven Printed Fabric, GSM 75+/-10% (Style No. 5E145T2A4) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
Decision: M/s Radnik Exports vide their letter dated 22.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	




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